

(ग) उनके विरुद्ध क्या कार्यवाही की गई है ?

रेलवे मंत्रालय में राज्य मंत्री (डा० राम सुभग सिंह) : (क) से (ग), शालीमार यार्ड की घटना के बारे में शालीमार की सरकारी रेलवे पुलिस ने अन्तिम रिपोर्ट में कहा है कि विस्फोट की बात गलत है क्योंकि भ्रामक संयोगवश लग गयी थी। जिस व्यक्ति को सन्देश में गिरफ्तार किया गया था, उसे बाद में छोड़ दिया गया।

2-10-1965 को आगरा किला और ईदगाह स्टेशनों के बीच रेलवे लाइन के करीब जो विस्फोट हुआ था, अभी पुलिस द्वारा उसकी जांच की जा रही है। इस मामले में जो दो व्यक्ति गिरफ्तार किये गये थे, उन्हें अदालत ने जांच पूरी होने तक जमानत पर छोड़ दिया है।

Heavy Engineering Corporation, Ranchi

3116. Shri Vishwa Nath Pandey: Will the Minister of Industry be pleased to refer to the reply given to Unstarred Question No. 2257 on the 10th December, 1965 and state:

(a) whether Government have since considered the scheme for setting up a model farm at Ranchi with the collaboration of the Government of Bihar to utilise the effluent for the purpose of agriculture;

(b) the main features of the scheme; and

(c) the decision taken by Government in this regard?

The Minister of Industry (Shri D. Sanjivayya): (a) to (c). Government of Bihar had originally agreed to the establishment of a vegetable farm in village Tanko where the Sewerage Treatment plant was to be set up. On the advice of Public Health Experts, the site of the plant has been shifted to village Jaratoli, two miles away from the original

site; Heavy Engineering Corporation Limited, are exploring in consultation with the State Government the possibility of setting up a farm in the new place.

Ban on Excavation of Sand

3117. Shri Bibhuti Mishra: Will the Minister of Mines and Metals be pleased to state:

(a) whether it is a fact that recently a ban has been imposed on kisans to excavate sand from under the land for brick-making or for other building purposes unless they pay royalty to Government for the sand;

(b) whether five years ago there was no royalty and kisans were free to use the sand; and

(c) whether Government propose to give full and free facilities to kisans to use the sand?

The Minister of Mines and Metals (Shri S. K. Dey): (a) and (b). No, Sir. We are not aware of any such restriction on the use of sand for brick making or building purposes. Since sand is a minor mineral, the State Governments have been empowered to make rules under Section 15(1) of the Mines & Minerals (Regulation & Development) Act, 1957 in regard to the grant of mining rights. They are competent to prescribe royalty also.

(c) It is for the State Governments to consider the matter and take appropriate decision.

Hair offered in Tirupati Temple, Andhra

3118. Shri P. R., Chakraverti: Shri Kindar Lal: Shri Vishwa Nath Pandey: Shri Dasartha Deb: Shri Sezhayan:

Will the Minister of Commerce be pleased to state:

(a) whether the Tirupati Temple in Andhra has agreed to export hair